

		(G) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. (H) Matters against orders passed by DRT & DRAT under any enactment.	(G) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. (H) Matters against orders passed by DRT & DRAT under any enactment.	
2	The Hon'ble Shri Justice A. A. SAYED AND The Hon'ble Shri. Justice S. G. DIGE (Court Room No. 49)	APPELLATE SIDE For Admission, hearing and order matters therein: (A) All Civil Writ Petitions relating to infrastructure of all Courts in the State of Maharashtra. (B) All Civil References. (C) All Civil Writ Petitions Relating to Municipal Corporations, Cantonment areas, (excluding Labour /Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning the above areas. (D) Election Matters and Caste Scrutiny matters pertaining to Elections of Municipal Corporations and Cantonments. (E) All Family Court Appeals.	ORIGINAL SIDE For Admission, hearing and order matters therein: (A) All Civil Writ Petitions relating to infrastructure of all Courts in Mumbai (B) All Civil References. (C) All Civil Writ Petitions Relating to Mumbai Municipal Corporation (excluding Labour /Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning the above areas. (D) Election Matters and Caste Scrutiny matters pertaining to Elections of Mumbai Municipal Corporations.	<u>For Appellate Side</u> dbcourt02@gmail.com <u>For Original Side</u> dbcourt02.os@gmail.com
3	The Hon'ble Shri Justice S. S. SHINDE AND The Hon'ble Shri Justice S. P. TAVADE (Court Room No. 43)	APPELLATE SIDE For admission, hearing and order matters therein : (A) All Conviction Appeals of odd years as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused is in Jail and connected Appeals arising out of same judgment and all Applications therein.	ORIGINAL SIDE ----	<u>For Appellate Side</u> dbcourt3@gmail.com

		<p>(B) All Criminal Appeals of odd years against conviction wherein the accused are on bail and connected appeals arising out of the same Judgment.</p> <p>(C) All Criminal Appeals of odd years against Acquittal (except those assigned to other Court)</p> <p>(D) Criminal Contempt Petitions.</p> <p>(E) Criminal Applications and Criminal Writ Petitions of Odd years in relation to crime against Women and Children up to the year 2015.</p> <p>(F) Confirmation of Death Sentence Case Nos. 02/2015, 02/2017, 04/2019, 05/2019, 06/2019, 01/2021 with connected Appeals and of the year 2021 and onwards.</p> <p>(G) Criminal Applications and Criminal Writ Petitions of Odd years in relation to crime under Prevention of Corruption Act up to the year 2015.</p>		
4	<p>The Hon'ble Shri Justice P. B. VARALE</p> <p>AND</p> <p>The Hon'ble Shri Justice S. M. MODAK</p> <p>(Court Room No. 40)</p>	<p style="text-align: center;">APPELLATE SIDE</p> <p>For Admission, hearing and order matters therein:</p> <p>(A) All Civil Writ Petitions relating to Labour and Service (Including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats etc.) including caste claims relating thereto except those assigned to other Court.</p> <p>(B) Civil Writ Petitions relating to resettlement of project affected persons.</p>	<p style="text-align: center;">ORIGINAL SIDE</p> <p>For admission, hearing and order matters therein :</p> <p>(A) All Civil Writ Petitions relating to Labour and Service (Including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats etc.) including caste claims relating thereto except those assigned to other Court.</p> <p>(B) Civil Writ Petitions relating to resettlement of project affected persons.</p>	dbcourt05@gmail.com

		<p>(C) Civil Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts.</p> <p>(D) Civil Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties.</p>	<p>(C) Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts.</p> <p>(D) Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties.</p>	
5	<p>The Hon'ble Shri Justice S. J. KATHAWALLA AND The Hon'ble Shri. Justice MILIND JADHAV</p> <p>(Court Room No. 20)</p> <p>COMMERCIAL APPELLATE DIVISION BENCH</p>	<p style="text-align: center;">APPELLATE SIDE</p> <p>For admission, hearing and order matters therein :</p> <p>(A) Civil Writ Petitions relating to Maharashtra Land Revenue Code.</p> <p>(B) All Civil Writ Petitions relating to Energy and Airports.</p> <p>(C) Civil Writ Petitions relating to Forests.</p> <p>(D) Contempt Appeals.</p> <p>(E) All Letters Patent Appeals.</p> <p>(F) All Arbitration Appeals pertaining to Division Bench.</p> <p>(G) All Civil Writ Petitions, relating to the Municipal Councils, Zilla Parishads, Nagar Panchayats and Gram Panchayats including Election matters and Caste Scrutiny matters pertaining to Elections (excluding Labour/Service matters) and the matters relating to Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning above mentioned areas.</p> <p>(H) Appeals under Section 13 of the Commercial Courts Act, 2015.</p>	<p style="text-align: center;">ORIGINAL SIDE</p> <p>For admission, hearing and order matters therein :</p> <p>(A) Writ Petitions relating to Maharashtra Land Revenue Code.</p> <p>(B) All Writ Petitions relating to Energy and Airport.</p> <p>(C) Writ Petitions relating to Forests.</p> <p>(D) All Arbitration Appeals pertaining to Division Bench.</p> <p>(E) All Appeals (except those assigned to other Court).</p> <p>(F) Appeals under Section 13 of the Commercial Courts Act, 2015.</p>	<p><u>For Appellate Side</u> dbcourt6@gmail.com</p> <p><u>For Original Side</u> dbcourt6.os@gmail.com</p>

<p>9</p>	<p>The Hon'ble Shri Justice K. R. SHRIRAM</p> <p>AND</p> <p>The Hon'ble Shri Justice AMIT B. BORKAR</p> <p>(Court Room No. 13)</p>	<p style="text-align: center;">APPELLATE SIDE</p> <p>For admission, hearing and order matters therein</p> <p>(A) All Appeals, References and Applications in Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA, FEMA.</p> <p>(B) All Appeals, References and Applications under Indirect Taxes under Central Acts.</p> <p>(C) Writ Petitions, Appeals and References under Direct Tax Laws.</p> <p>(D) Chartered Accountant References.</p>	<p style="text-align: center;">ORIGINAL SIDE</p> <p>For admission, hearing and order matters therein</p> <p>(A) All Appeals, References and Applications in Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA, FEMA.</p> <p>(B) All Appeals, References and Applications under Indirect Taxes under Central Acts.</p> <p>(C) Writ Petitions, Appeals and References under Direct Tax Laws.</p> <p>(D) Chartered Accountant References.</p>	<p>For Appellate Side dbcourt7@gmail.com</p> <p>For Original Side dbcourt7.os@gmail.com</p>
<p>10</p>	<p>The Hon'ble Shri Justice G. S. PATEL</p> <p>AND</p> <p>The Hon'ble Shri Justice MADHAV JAMDAR</p> <p>(Court Room No. 34)</p>	<p style="text-align: center;">APPELLATE SIDE</p> <p>For admission, hearing and order matters therein :</p> <p>(A) All First Appeals.</p> <p>(B) Civil Writ Petitions relating to Co-operative Societies Acts (Central and State Acts).</p> <p>(C) All Civil Writ Petitions not assigned to other Courts.</p>	<p style="text-align: center;">ORIGINAL SIDE</p> <p>For Admission, hearing and order matters therein:</p> <p>(A) Civil Writ Petitions relating to Co-operative Societies Acts (Central and State Acts).</p> <p>(B) All Writ Petitions not assigned to other Courts.</p>	<p>For Appellate Side dbcourt13.as@gmail.com</p> <p>For Original Side dbcourt13.os@gmail.com</p>
<p>11</p>	<p>The Hon'ble Shri Justice A. S. GADKARI</p> <p>(Court Room No. 27)</p>	<p style="text-align: center;">APPELLATE SIDE</p> <p>For admission, hearing and order matters therein :-</p> <p>(A) All Second Appeals.</p> <p>(B) All Appeals from Order.</p> <p>(C) All Civil Writ-Petitions and Civil Revision Applications under Rent Act and those arising out of orders passed in suits under the</p>	<p style="text-align: center;">ORIGINAL SIDE</p> <p>For admission, hearing and order matters therein :-</p> <p>(A) Writ Petitions under Maharashtra Land Revenue Code and Maharashtra Stamp Act.</p>	<p>For Appellate Side sbcourt15.as@gmail.com</p> <p><u>For Original Side</u> sbcourt12.as@gmail.com</p>

		<p>Rent Act and Presidency/ Provincial Small Causes Courts Act, including the orders passed by these Courts under Code of Civil Procedure.</p> <p>(D) All pending Anticipatory Bail Applications of the year 2019 from Nos. ABA/552/2019 to ABA/870/ 2019.</p>		
12	<p>The Hon'ble Shri. Justice NITIN W. SAMBRE</p> <p>(Court Room No. 28)</p>	<p style="text-align: center;">APPELLATE SIDE</p> <p>For admission, hearing and order matters therein :-</p> <p>(A) Anticipatory Bail Application and Regular Bail Applications (except those assigned to other Courts) and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Bail matters, arising from Greater Mumbai and Thane District (including Palghar).</p> <p>(B) All Applications for leave to prefer Appeal of odd years.</p> <p>(C) Civil/ Criminal Writ Petitions, Revisions against orders of Family Courts and CJSD Court in Maintenance matters including matters arising from orders under Chapter-IX of Cr.P.C. and against orders of Criminal Courts arising from the said Chapter of Cr.P C.</p> <p>(D) Civil Writ Petitions, Revisions against orders of Family Courts.</p> <p>(E) Pending Anticipatory Bail Applications from No. ABA/28/2019 to ABA 548/2019.</p>	<p style="text-align: center;">ORIGINAL SIDE</p> <p style="text-align: center;">----</p>	<p>For Appellate Side sbcourt16.as@gmail.com</p>

13	<p>The Hon'ble Shri. Justice G. S. KULKARNI</p> <p>(Court Room No. 10)</p> <p>Commercial Division</p>	<p style="text-align: center;">APPELLATE SIDE</p> <p>For admission, hearing and order matters therein :-</p> <p>(A) Civil Writ Petitions arising from Industrial / Labour Laws.</p> <p>(B) All Civil Writ Petitions not assigned to other Courts.</p>	<p style="text-align: center;">ORIGINAL SIDE</p> <p>For admission, hearing and order matters therein:-</p> <p>(A) Writ Petitions arising from Industrial / Labour Laws.</p> <p>(B) All Writ Petitions not assigned to other Court from the year 2016 and onwards.</p> <p>(C) Arbitration matters not assigned to other Courts.</p> <p>(D) All Arbitration Applications under Section 9, 11 of the Arbitration and Conciliation Act up to the year 2019 (except post award under Section 9 of the Act).</p> <p>(E) Arbitration matters under Sections 14, 15 and 29-A of the Arbitration and Conciliation Act.</p> <p>(F) All Arbitration matters u/s 34, 37 of Arbitration and Conciliation Act including post award u/s 9 of the Act from the year 2019 and onwards.</p>	<p><u>For Appellate Side</u> sbcourt31.as@gmail.com</p> <p><u>For Original side</u> sbcourt31.os@gmail.com</p>
14	<p>The Hon'ble Shri. Justice B.P COLABAWALLA</p> <p>(Court Room No. 2)</p> <p>Commercial Division</p>	<p style="text-align: center;">APPELLATE SIDE</p> <p style="text-align: center;">----</p>	<p style="text-align: center;">ORIGINAL SIDE</p> <p>For admission, hearing and order matters therein:-</p> <p>(A) All Arbitration Applications under Section 9, 11 of the Arbitration and Conciliation Act from the year 2020 and onwards (except post award under Section 9 of the Act).</p> <p>(B) Admiralty Suits and all applications therein.</p> <p>(C) Company Petitions and Applications (Company matters including Appeals against orders of</p>	<p>sbcourt17.os@gmail.com</p>

			<p>Company Law Board).</p> <p>(D) Appeals under the Companies Act, except part-heard matters of Other Courts.</p> <p>(E) Official Liquidator's reports (not assigned to any Other Court), misfeasance summons, complaints under the Companies Act.</p> <p>(F) All Arbitration matters u/s 34, 37 of Arbitration and Conciliation Act including post award u/s 9 of the Act up to the year 2018.</p> <p>(G) All Commercial Disputes of value of Rupees 100 Crores or more.</p>	
15	<p>The Hon'ble Shri Justice A. K. MENON</p> <p>(Court Room No. 21)</p> <p>Commercial Division</p>	<p>APPELLATE SIDE</p> <p>----</p>	<p>ORIGINAL SIDE</p> <p>For admission, hearing and order matters therein :</p> <p>(A) All matters relating to foreign awards including Section 47, 48 of Arbitration and Conciliation Act.</p> <p>(B) All Chamber work and all applications of miscellaneous nature including execution applications and leave petitions under Clause XII of Letters Patent.</p> <p>(C) Suits up to the year 2012</p> <p>(D) Adoption, Custody and Guardianship matters and Matters arising out of the Guardians And Wards Act and Juvenile Justice Act.</p> <p>(E) Matters under Parsi Marriage and Divorce Act and other Matrimonial Suits and matters arising therein.</p> <p>AND</p> <p>SPECIAL COURT MATTERS BE TAKEN UP ON FRIDAY</p>	<p>For Original Side sbcourt18.os@gmail.com</p>

16	<p>The Hon'ble Shri. Justice C. V. BHADANG</p> <p>(Court Room No. 9)</p>	<p style="text-align: center;">APPELLATE SIDE</p> <p>For admission, hearing and order matters therein :-</p> <p>(A) All Conviction Appeals of even years as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused is in Jail and connected Appeals arising out of same judgment and all Applications therein.</p> <p>(B) All Conviction Appeals of even years as well as connected Appeals against Acquittal and Appeals for enhancement of sentence wherein accused is on bail and connected Appeals arising out of same judgment and all Applications therein.</p> <p>(C) All Criminal Appeals of even years against Acquittal (except those assigned to other Court).</p> <p>(D) All Regular Bail Applications and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Regular Bail matters of even years up to the year 2018 (except those assigned to other Courts).</p> <p>(E) All Pending Regular Bail Applications of the year 2019 from Bail Application Nos. BA/1072/2019 to BA/1460/2019.</p> <p>(F) Criminal Applications and Criminal Writ Petitions of Even years in relation to crime against Women and Children up to the year 2015.</p>	<p style="text-align: center;">ORIGINAL SIDE</p> <p style="text-align: center;">-----</p>	<p>sbcourt21.as@gmail.com</p>
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		<p>E) All Pending Regular Bail Applications of the year 2019 from Bail Application Nos. BA/1/2019 to BA/1070/2019.</p> <p>(F) Criminal Applications and Criminal Writ Petitions of Odd years in relation to crime against Women and Children up to the year 2015.</p> <p>(G) Criminal Applications and Criminal Writ Petitions of Odd years in relation to crime under Prevention of Corruption Act up to the year 2015.</p>		
18	<p>The Hon'ble Shri Justice SANDEEP K. SHINDE (Court Room No. 31)</p>	<p style="text-align: center;">APPELLATE SIDE</p> <p>For admission, hearing and order matters therein :-</p> <p>(A) All Criminal Writ Petitions (except those assigned to other Courts) and Criminal Applications u/s 482 of Cr.PC.</p> <p>(B) All Applications u/s 407 of Cr.PC. (except those assigned to other Courts).</p> <p>(C) Criminal work of Single Judge not assigned to other Courts (except those assigned to other Courts).</p> <p>(D) All Criminal Revision Applications (except those assigned to other Courts).</p>	<p style="text-align: center;">ORIGINAL SIDE</p> <p style="text-align: center;">----</p>	<p>For Appellate Side sbcourt24.as@gmail.com</p>
19	<p>The Hon'ble Smt. Justice BHARATI H. DANGRE (Court Room No.19)</p>	<p style="text-align: center;">APPELLATE SIDE</p> <p>For admission, hearing and order matters therein :-</p> <p>(A) All Civil Writ Petitions and Civil Revision Applications against the order of Civil Courts (except Rent Act).</p>	<p style="text-align: center;">ORIGINAL SIDE</p> <p>For admission, hearing and order matters therein:-</p> <p>(A) All Writ Petitions not assigned to other Courts up to the year 2015.</p>	<p>For Appellate Side sbcourt23.as@gmail.com</p>

		<p>(B) All Civil Miscellaneous Applications.</p> <p>(C) All Civil Work not assigned to other Courts.</p> <p>(D) Civil Contempt References from District Judiciary.</p> <p>(E) All First Appeals of Even years.</p>		For Original Side sbcourt16.os@gmail.com
20	<p>The Hon'ble Shri Justice RIYAZ I. CHAGLA</p> <p>(Court Room No. 16-B)</p> <p>Commercial Division</p>	<p style="text-align: center;">APPELLATE SIDE</p> <p>For admission, hearing and order matters therein :</p> <p>(A) All Arbitration matters.</p>	<p style="text-align: center;">ORIGINAL SIDE</p> <p>For admission, hearing and order matters therein :-</p> <p>(A) All Suits from the year 2013 and onwards.</p> <p>(B) All Intellectual Property Matters up to the year 2018.</p> <p>(C) Testamentary Matters.</p> <p>(D) Matters pertaining to Land Acquisition.</p> <p>(E) All civil matters of Single Judge not specifically assigned to other Courts.</p>	<p>For Appellate Side sbcourt34.as@gmail.com</p> <p>For Original Side sbcourt34.os@gmail.com</p>
21	<p>The Hon'ble Shri Justice N. J. JAMADAR</p> <p>(Court Room No. 17 Annex)</p> <p>Commercial Division</p>	<p style="text-align: center;">APPELLATE SIDE</p> <p>For admission, hearing and order matters therein:-</p> <p>(A) All First Appeals of Odd years.</p>	<p style="text-align: center;">ORIGINAL SIDE</p> <p>For admission, hearing and order matters therein:-</p> <p>(A) All Administration Suits and Partition Suits.</p> <p>(B) Summary Suits and Undefended Suits.</p> <p>(C) Trust Petitions.</p> <p>(D) All Insolvency matters.</p> <p>(E) All Intellectual Property Matters from the year 2019 and onwards.</p>	<p>For Appellate Side sbcourt27.as@gmail.com</p> <p>For Original Side sbcourt27.os@gmail.com</p>

22	<p>The Hon'ble Shri. Justice V. G. BISHT</p> <p>(Court Room No. 22 Annex)</p>	<p style="text-align: center;">APPELLATE SIDE</p> <p>For admission, hearing and order matters therein :-</p> <p>(A) Anticipatory Bail Application and Regular Bail Applications (except those assigned to other Courts) and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Bail matters, arising from Districts except Greater Mumbai and Thane District (including Palghar).</p> <p>(B) All Applications for leave to prefer Appeal of even years.</p> <p>(C) All pending Anticipatory Bail Applications of the year 2018 from Nos.ABA/1008/2018 to ABA/ 2075 / 2018.</p>	<p style="text-align: center;">ORIGINAL SIDE</p> <p style="text-align: center;">-----</p>	<p>For Appellate Side sbcourt32.as@gmail.com</p>
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NOTE

1) In the event of non availability of any Court as also in the event of any Court passing order for not placing the matter before any Court, then the matter be placed before the Court as per **Standing Order Notice w.e.f. 5th July 2021 and subsequent modifications thereto.**

2) The Advocates and parties-in-person should follow strictly the instructions in the SOP (Annexure-A) i.e. SOP for physical hearing, published on official website of Bombay High Court.

3) All the Praecipes should be sent on the designated e-mail IDs of the respective Benches, prior to 48 hours of the date on which the circulation is sought.

4) The advocates who wish to hear their matter virtually (only in exceptional circumstances), may move such application before the concerned Bench and on approval of the concerned Bench only, the matter may be taken up virtually.

Dated 28th day of October 2021

By Order,

Sd/-
(Sachin B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.